

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.203 of 2009

**Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

Date of Hearing: 10-05-2010

Date of Order: 15 -11-2010

In the matter of:

Application for grant of inter-State trading licence to Arunachal Pradesh Power Corporation Limited.

And

In the matter of:

Arunachal Pradesh Power Corporation Limited, ItanagarApplicant

INTERIM ORDER

In para 14 of our order dated 10.9.2010, we had directed as under:

" 14. The Applicant has admitted that it has undertaken trading within the territory of Arunachal Pradesh as an intra-State trader and facilitated transactions on the Indian Energy Exchange as a Professional/Facilitator Member. We intend to satisfy ourselves before granting the licence that these transactions of the Applicant do not have any element of inter-State trading which the Applicant is prohibited under law to carry out such business without a licence from this Commission. Accordingly, we direct:

(a) the Applicant to submit under affidavit (i) tabulated details of all transactions undertaken by it as an electricity trader from 19.8.2009 till date (contract details like names of buyer and seller to a contract, their physical location, point of injection and drawal, point of sale of electricity for each of the contracts and open access details etc.) and (ii) details of all transactions (client-wise including client ID, whether buyer or seller, point of delivery etc.) undertaken by the Applicant on the Indian Energy Exchange including the complete list of its clients from the date of its membership of the exchange till date, ;

(b) the Indian Energy Exchange to submit on affidavit the details of all transactions client wise carried out by the Applicant on its exchange from the date of membership of the exchange till date. The Indian Energy Exchange shall also confirm whether the Applicant has ever registered any valid power purchase agreement or power sale agreement and obtained any client ID against such agreement; if so, details thereof.

(c) the National Load Despatch Centre in consultation with Regional Load Despatch Centre to submit under affidavit the details of the transactions for which inter-State open access was sought by the Applicant and was granted."

15. The information sought vide para 14 above shall be submitted by all concerned by 24.9.2010.

16. Government of Arunachal Pradesh, Department of Power is requested to assist the Commission by providing the details of all transactions carried out through the Applicant including the details of the contracts, name of the buyer in each of the contracts, quantity sold, point of delivery etc. by 20.9.2010."

2. In compliance with our directions, necessary affidavits have been filed by the Applicant, Indian Energy Exchange, National Load Despatch Centre and Government of Arunachal Pradesh. The Applicant has also filed an additional affidavit dated 25.10.2010 to bring on record the instructions issued by the Government of Arunachal Pradesh from time to time to the Applicant for scheduling of power on daily basis for trading at the Indian Power Exchange.

3. We have perused the documents filed by the Applicant and others. In para 2.1 of the Power Purchase Agreement dated 19.8.2009 between the Government of Arunachal Pradesh and Arunachal Pradesh Power Corporation Limited placed on record by the Applicant vide its affidavit dated 17.9.2010, it is noticed that the power prices have been blotched making the price figures illegible. The Applicant is directed to place on record a legible copy of the Power Purchase Agreement.

4. The Applicant is directed to submit the following additional information on affidavit by 30.11.2010:

(a) A consolidated document showing the details of all transactions carried out by the Applicant on behalf of Government of Arunachal Pradesh in the Indian Power Exchange including sale price of power (₹/kWh), Quantity sold (in MUs), Member Service Charge in percentage, and total amount of Member Service Charges on the days of transactions undertaken by the Applicant since 21.1.2010.

(b) Applicant's Bank Statement for all days of transaction covered under the consolidated statement.

5. Indian Energy Exchange in its affidavit dated 22.9.2010 has submitted the date-wise volumes transacted by the Applicant on behalf of its clients. Indian Energy Exchange is directed to furnish the corresponding market clearing price of such transactions and the total pay-out amount paid to the Applicant in respect of the said transactions by 30.11.2010.

Sd/-

(M.Deena Dayalan)
Member

Sd/-

(V.S.Verma)
Member

Sd/-

(S.Jayaraman)
Member

Sd/-

(Dr. Pramod Deo)
Chairperson